

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'B' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

**ITA No.1138/Del./2018
(ASSESSMENT YEAR : 2008-09)**

Saroj Devi Mohta,
Prop. M/s. Shalu Industrial Corporation,
H.No.2776, Housing Board Colony, Sector – 3,
Faridabad (Haryana)

vs. ITO, Ward 2 (3),
Faridabad.

(PAN : AHAPM8776A)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Alok Kumar Gupta, CA
REVENUE BY : Shri Sumit Kumar Verma, Sr. DR

Date of Hearing : 22.09.2022
Date of Order : 22.09.2022

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the assessee is directed against the order of Id. CIT (Appeals), Faridabad dated 27.12.2017 for the Assessment Year 2008-09.

2. At the outset, Id. Counsel of the assessee seeks withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Form 5 issued

by the Department for the full and final settlement of tax arrears along with the application.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed as withdrawn.

Order pronounced in the open court on this 22nd day of September, 2022 after the conclusion of the hearing.

**Sd/-
(YOGESH KUMAR US)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

**Dated the 22nd day of September, 2022
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A), Faridabad.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**